

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. 582 OF 2024

IN THE MATTER OF:

RAKESH KUMAR

... APPLICANT

VERSUS

THE UNION OF INDIA & ORS.

... RESPONDENTS
N.D.O.H.: 17.02.2025

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DELHI.
DATED:

Filed by:

Randhir Kumar
Surender Soni
RANDHIR KUMAR & SURENDER SONI
ADVOCATES
COUNSELS FOR RESPONDENT NO.49

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. _____ OF 2024

IN THE MATTER OF:

RAKESH KUMAR ... APPLICANT

VERSUS

THE UNION OF INDIA & ORS. ... RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO.49

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS:

1. That the present application filed by the applicant is not maintainable and liable to be dismissed against the answering respondent as the same is nothing but an abuse of the process of law and has been filed by the appellant with illegal and malafide intention with a view to extort money by illegal means from the answering respondent.
2. That the present application filed by the applicant is not maintainable and liable to be dismissed as the

same is without any merits against the answering respondent.

3. That the present application is not maintainable and liable to be dismissed as the applicant has not come before this Hon'ble Court with clean hands and have concealed the material and vital facts from this Hon'ble Court thereby attempted to misguide and mislead the Hon'ble Court. Whereas the fact remains that the answering respondent has not violated any law of the Air (Prevention and Control of Pollution Act, 1981) and Environment Protection Law.
4. That the applicant has not filed or placed on record a single document or any material evidence in support of the allegations against the answering respondent and to show that the answering respondent has committed any breach of law.

However, no relief is prayed for in the present application against the answering respondent.

5. That it is pertinent to mention here that the answering respondent is a small industry of manufacturing juice and beverage by following all rules and regulations issued by the State Pollution Control Board Haryana. The answering respondent has limited work of four months in a year during summer season and the remaining eight months the work of the answering respondent remains closed. There are about 13 employees employed with the answering respondent.
6. That in summer season juices and beverages are manufactured through green and clean energy by the respondent i.e. by using electricity, biogas and CNG which do not cause any pollution. Therefore, the answering respondent has not violated any provisions of law or rules and regulations issued by the concerned authority as well as State

Government to control the pollution. Thus, the present application deserves to be dismissed.

7. That neither any survey nor any inspection has ever been conducted at the premises of the answering respondent by any authority regarding violation of pollution norms nor the concerned authority has ever issued any show cause notice to the answering respondent in respect of the subject matter of the present application. No samples have ever been taken by any authority including the applicant to prove that the answering respondent is causing pollution. It is pertinent to mention here that Section 26 of the Air (Prevention and Control of Pollution) Act, 1981 states regarding power to take samples of air or emission and procedure to be followed in connection therewith. As per Section 28 of the said Act, the samples are required to be sent to the State Air Laboratories for analysis or tests, but in the present case, the said process has not

been followed, therefore, the present application is liable to be dismissed.

8. The present application is based on false, frivolous and baseless facts which have no iota of truth and the same is liable to be dismissed at the threshold.
9. That the present application does not disclose as to what manner and through which equipments/fuels etc. the answering respondent is emitting pollution. Therefore, the present application is liable to be dismissed against the answering respondent.
10. That the present application filed by the applicant is not maintainable and liable to be dismissed as no cause of action has arisen in favour of the applicant and against the answering respondent.

REPLY ON MERITS:

1. That para No.1 of the application is denied for want of knowledge.

2. That para No.2 of the application needs no reply being matter of record.
3. That para No.3 of the application needs no reply being matter of record.
4. That para No.4 of the application needs no reply being matter of record.
5. That para No.5 of the application needs no reply being matter of record.
6. That para No.6 of the application needs no reply being matter of record.
7. That para No.7 of the application needs no reply being matter of record.
8. That in reply to para No.8 of the application, it is submitted that the present application is based on false, frivolous, baseless and concocted facts and the answering respondent has nothing to do with the allegations made in the present

application because the answering defendant has not done any of causing or emitting any pollution.

9. That para No.9 of the application is wrong, false and denied. It is submitted that the present application is filed by the applicant in order to harass the answering respondent in a false litigation. The answering respondent is being dragged into this false litigation without any involvement and no documentary proof to prove the indulgence of the answering respondent in the present matter is put on record.
10. That para No.10 of the application is wrong, false and denied. It is submitted that the answering respondent has limited work only for four months of summer season in a year and for rest of the period the work of the answering respondent remains closed. Therefore, the allegations made in the para under reply are false, baseless and concocted.

11. That para No.11 of the application is wrong, false and denied. As the present application is based on false, frivolous and concocted facts, therefore no orders are required to be passed against the answering respondent.

REPLY TO BRIEF FACTS:

1. That para No.1 of the application needs no reply. However, the applicant is put to strict proof thereof.
2. That para No.2 of the application needs no reply. However, the applicant is put to strict proof thereof.
3. That para No.3 of the application needs no reply. However, the applicant is put to strict proof thereof.
4. That para No.4 of the application needs no reply. Regarding the facts relating to the law laid down by the Hon'ble Apex Court are matters of record.

5. That para No.5 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Commission are matters of record.
6. That para No.6 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Commission or Tribunal are matters of record.
7. That para No.7 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Tribunal are matters of record.
8. That para No.8 of the application needs no reply. However, the applicant is put to strict proof thereof.
9. That para No.9 of the application needs no reply. However, the applicant is put to strict proof thereof.
10. That para No.10 of the application needs no reply. However, the applicant is put to strict proof thereof.

11. That para No.11 of the application needs no reply.
However, the applicant is put to strict proof thereof.
12. That para No.12 of the application needs no reply.
However, the applicant is put to strict proof thereof.
13. That in reply to para No.13 of the application, it is submitted that the answering respondent is following the orders passed by the Hon'ble Courts and Tribunals in running his business.
14. That in reply to para No.14 of the application, it is submitted that the answering respondent is following the orders passed by the Hon'ble Courts and Tribunals in running his business. However, the work of the answering respondent remains closed in winter season and the answering respondent runs its business activities only for four months of summer season.

15. That para No.15 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Apex Court are matters of record.
16. That para No.16 of the application needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Apex Court are matters of record. However, it is submitted that the business of the answering respondent runs only four months of summer seasons by following all rules and regulations/guidelines issued by the concerned authorities and complying with the orders of the Hon'ble Apex Court and Tribunals.

REPLY TO GROUNDS:

- A. That this ground needs no reply. However, the application is put to strict proof thereof.
- B. That this ground relates to the concerned Authorities, therefore, needs no reply.

- reply.
- C. That this ground needs no reply as the same relates to respondent No.5. However, the application is put to strict proof thereof.
 - D. That this ground needs no reply as the same relates to respondent No.5. However, the application is put to strict proof thereof.
 - E. That this ground needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Tribunal, the same are matters of record.
 - F. That this ground needs no reply. Regarding the facts relating to the orders passed by the Hon'ble Tribunal, the same are matters of record.
 - G. That in reply to this ground it is submitted that the answering respondent is following all rules and regulations issued by the Hon'ble Tribunal and the State Pollution Control Board as well as Central Pollution Control Board and other concerned

authorities, in running its business as submitted in foregoing paras of the reply. Therefore, no orders/directions are required to be passed against the answering respondent.

- H. That this ground needs no reply. However, the applicant is put to strict proof thereof.
- I. That this ground needs no reply. Regarding the facts relating to the orders/law passed and laid down by the Hon'ble Apex Court, the same are matters of record.
- J. That this ground needs no reply. Regarding the facts relating to the orders/law passed and laid down by the Hon'ble Apex Court, the same are matters of record.
- K. That this ground needs no reply. However, the applicant is put to strict proof thereof.

Para regarding jurisdiction, it is submitted that the Hon'ble Court has no jurisdiction to try, decide and entertain the present petition as business/work place of the answering respondent is located in Hissar, Haryana.

Para regarding limitation and cause of action, it is submitted that no cause of action ever arose in favour of the applicant and against the answering respondent and the present application is barred by law of limitation.

The prayer clause of the application is wrong, false and denied. It is submitted that in view of the above submissions, the applicant is not entitled to any relief as alleged in the petition against the answering respondent.

In view of the facts set out herein above, and the submissions made herein above, the applicant is not entitled to any relief as alleged against the answering respondent. It is most respectfully prayed that this Hon'ble Court be pleased to dismiss the present

application with exemplary cost against the answering respondent.

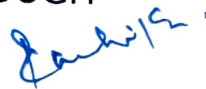


RESPONDENT NO.49

DELHI.

DATED:

THROUGH




RANDHIR KUMAR & SURENDER SONI
ADVOCATES
COUNSELS FOR RESPONDENT NO.49

VERIFICATION:

Verified at Hissar on this ___ day of January, 2025 that the contents of the reply to the application are true and correct to my knowledge and those of paras No.1 to 10 of the preliminary objections are based upon legal information received and believed to be true. Last Para is prayer to this Hon'ble Court.

Alpha Agro Foods Int. Pvt. Ltd.



Director

RESPONDENT NO.49

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. _____ OF 2024

IN THE MATTER OF:

RAKESH KUMAR ... APPLICANT

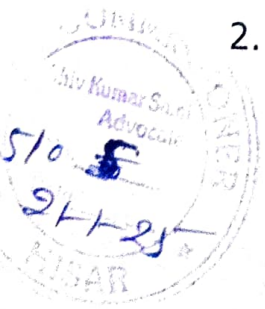
VERSUS

THE UNION OF INDIA & ORS. ... RESPONDENTS

AFFIDAVIT

I, Rajender Parshad S/o Paras Ram, authorized signatory of M/s Alpha Agro Foods International Pvt. Ltd., Plot No.179-B, Sector 27-28, Industrial Area, Hisar Haryana, do hereby solemnly affirm and declare as under:-

1. That I am the authorized signatory respondent No.49 in the above noted application and am well conversant with the facts of the case and as such competent to swear this affidavit.
2. That the accompanying reply to the application has been drafted by counsel for the respondent No.49 under its instructions and the contents thereof have



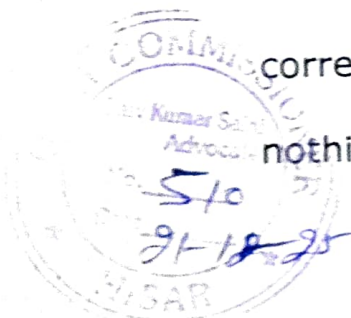
been read over and explained to me in vernacular and after understanding the contents of the same, I state that the same are true and correct to my knowledge derived from the records. The contents of the accompanying reply to the application may be read as part and parcel of this affidavit and the same are not being repeated herein for the sake of brevity.

Real

DEPONENT

VERIFICATION:-

Verified at Hissar on this ___ day of January, 2025 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



Real

DEPONENT

[Handwritten signature]

declared that the above was declared on o...
 Hissar 21 Jan of 2025
 Suresh Soni
 def

[Signature]
 District Commissioner, HISSAR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. _____ OF 2024

IN THE MATTER OF:

RAKESH KUMAR

... APPLICANT

VERSUS

THE UNION OF INDIA & ORS.

... RESPONDENTS

N.D.O.H.: 17.02.2025

LIST OF DOCUMENTS

1. Authorization letter made by the respondent company in favor of the respondent.
2. Copy of Aadhar Card
3. Copy of Udyam Registration Certificate.

DELHI.

DATED:

THROUGH



RANDHIR KUMAR & SURENDER SONI
ADVOCATES
COUNSELS FOR RESPONDENT NO.49



ALPHA AGRO FOODS INTERNATIONAL PVT. LTD.



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Plot No. 179B, Sector-27 & 28, Hisar
Regd. Office : 99-N, Basement, Model Town, Hisar

Ref. No. 88/2025

Dated 3rd January, 2025

To whom it may concern:

Today on dated: 3rd of January, 2025, at 10:30 a.m. Board of Directors meeting has been held in which Board of Directors appointed to Mr. Rajender Parshad S/o Paras Ram as Authorized Signatory of Alpha Agro Foods International Pvt. Ltd. to file Vakalatnama, Reply, Affidavit of Evidence along with all other Legal Work in the Legal case titled as Rakesh Kumar Versus Union Of India & ors. on behalf of Company i.e. Alpha Agro Foods International Pvt. Ltd.

Managing Director,
Rajender Parshad,



आधार

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 0013/04002/04891

To
राजेंद्र प्रसाद
Rajender Parshad
C/O Paras Ram,
H No 99,
Ward No 27,
Sector 16-17,
VTC, Hisar,
PO Hisar,
Sub District Hisar,
District Hisar,
State Haryana,
PIN Code 125001,
Mobile: 9416357451

Signature Not Verified
Please refer to the Unique
Identification Authority of India
Page 23 of 23, 11/05/2015
10:42:33 AM

आपका आधार क्रमांक / Your Aadhaar No. :

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



Aadhaar no. issued 11/05/2015



राजेंद्र प्रसाद
Rajender Parshad
जन्म तिथि/DOB: 01/06/1964
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग केवल (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/
ऑनलाइन प्रमाणीकरण की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).

मेरा आधार, मेरी पहचान



Government of India



AADHAAR

सूचना / INFORMATION

- आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा परचुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।
- इस आधार पत्र को यूआईडीआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या www.uidai.gov.in पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए।
- आधार विशिष्ट और सुरक्षित है।
- पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्षों में कम से कम एक बार आधार में अपडेट करना चाहिए।
- आधार विभिन्न सरकारी और गैर सरकारी फायदों/सेवाओं का लाभ लेने में सहायता करता है।
- आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें।
- आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें।
- आधार/बायोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बायोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।
- आधार की गैर उपयोग करने वाले सहमति लेने के लिए बाध्य हैं।
- Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in.
- Aadhaar is unique and secure.
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



पता:
द्वारा: पारस राम, एच न 99, वॉर्ड न 27, सेक्टर 16-17,
हिसार, हिंसार, हिंसार,
हरियाणा - 125001

Address:
C/O: Paras Ram, H No 99, Ward No 27,
Sector 16-17, Hisar, PO: Hisar, DIST: Hisar
Haryana - 125001

Details as on: 21/06/2024



1047



help@uidai.gov.in



www.uidai.gov.in

Raj

Raj



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



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UDYAM REGISTRATION CERTIFICATE

Our small hands to
make you LARGE



UDYAM-HR-06-0001143

M/S ALPHA AGRO FOODS INTERNATIONAL PRIVATE LIMITED

SMALL (Based on FY 2020-21)
(SMALL During FY 2019-20)

MANUFACTURING

GENERAL

UDYAM REGISTRATION NUMBER

NAME OF ENTERPRISE

TYPE OF ENTERPRISE *

MAJOR ACTIVITY

SOCIAL CATEGORY OF
ENTREPRENEUR

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	HR06B0001090	ALPHA AGRO FOODS INTERNATIONAL PRIVATE LIMITED

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	99-N	Name of Premises/ Building	BASEMENT
Village/Town	HISAR	Block	.
Road/Street/Lane	MODEL TOWN	City	HISAR
State	HARYANA	District	HISAR , Pin 125001
Mobile	7988840286	Email:	alphaagrofood@gmail.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

06/04/2017

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

03/01/2018

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	10 - Manufacture of food products	1030 - Processing and preserving of fruit and vegetables	10304 - Manufacture of fruit or vegetable juices and their concentrates, squashes and powder	Manufacturing

DATE OF UDYAM REGISTRATION

23/09/2020

In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing: 27/06/2022

For any assistance, you may contact:

1. District Industries Centre: HISAR (HARYANA)
2. MSME-DI: KARNAL (HARYANA)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in

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BE A
CHAMPION
with the
Ministry of
MSME

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भारत सरकार

Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय

Ministry of Micro, Small and Medium Enterprises

सूक्ष्म, लघु एवं मध्यम उद्यम

MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-HR-06-0001143

22

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Private Limited Company	Name of Enterprise	M/S ALPHA AGRO FOODS INTERNATIONAL PRIVATE LIMITED
Owner Name	M/S ALPHA AGRO FOODS INTERNATIONAL PRIVATE LIMITED	PAN	AAPCA4232L
Do you have GSTIN	No	Mobile No.	7988840286
Email Id	alphaagrofood@gmail.com	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	06/04/2017	Date of Commencement of Production/Business	03/01/2018

Bank Details

Bank Name	IFS Code	Bank Account Number
HDFC Bank Limited	HDFC0001433	50200056868770

Employment Details

Male	Female	Other	Total
15	5	0	20

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2020-21	Small	38530145.00	0.00	38530145.00	182375580.00	0.00	182375580.00	Yes	ITR - 3, 5, 6
2	2019-20	Small	37660451.00	0.00	37660451.00	248480935.00	0.00	248480935.00	Yes	ITR - 3, 5, 6
3	2018-19	Small	42049763.00	500000.00	41549763.00	219326256.00	0.00	219326256.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	ALPHA AGRO FOODS INTERNATIONAL PRIVATE LIMITED	Plot No 179B	Sector 27-28	Industrial Area		Industrial Area	Hisar	125005	HARYANA	HISAR

Official address of Enterprise

Flat/Door/Block No.	99-N	Name of Premises/ Building	BASEMENT
Village/Town	HISAR	Block	
Road/Street/Lane	MODEL TOWN	City	HISAR
State	HARYANA	District	HISAR
Mobile	7988840286	Email:	alphaagrofood@gmail.com

National Industry Classification Code(S)

S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	10 - Manufacture of food products	1030 - Processing and preserving of fruit and vegetables	10304 - Manufacture of fruit or vegetable juices and their concentrates, squashes and powder	Manufacturing

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Print : Udyam Registration Certificate

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Are you interested to get registered on Government e-Market (GeM) Portal
Are you interested to get registered on TReDS Portals(one or more)
District Industries Centre
MSME-DI
Date of Udyam Registration
Date of Printing

Yes
No
HISAR (HARYANA)
KARNAL (HARYANA)
23/09/2020
27/06/2022



VAKALAT — NAMA

In The Court of Hon'ble National Green Tribunal, Principal Bench, New Delhi
Rakesh Kumar V/s Union of India & ors.

Know All to whom these present shall income that I/We: Rajender Parshad & ors. Kam
Auth: Sign. of Alpha Agro foods Int. P/ Ltd at Plot no. 179-B, Sec-27-28, Hissar, Hry.

Do here appoint

Surender Soni & Randhir Kumar,
Advocates,
En No. D- 1809/2001, D-3227/2011
Ch. No. 276, Old Block- IIInd, Delhi High Court, New-Delhi
(M.) 98184-03688, 91234-16910
Email: soni.surenderk13@gmail.com

[Here in after called the advocate) to be my/our Advocate in the noted case and authorize him:- to act appear and plead in the above noted case in this court or in any other Court or tribunal in which the same may be tried or heard and also in the appellate Courts.

To Sign, file and present pleading, replications, appeals, cross objection or petitions or executions revision restoration withdrawals compromise or other petitions replies, objections or affidavits or other documents as may be dedeed necessary proper for the prosecution of the said case in all stages.

To file and take back documents.

To Withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution processing.

To appoint any other Legal Precitioner authorizing him to exercise the power and authorities hereby conferred upon the advocate whenever he may think fit do and to sign the power of attorney on out behalf.

And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter as my/our own act as it is done by me/us to all intents and purpose.

And I/We the undertaken that I/We or my/our duly authorized agent would appear in Court on all hearing and will inform the advocate for appearance. When the case is called.

And I/We the undersigned to hereby agree not to hold the advocate or his substitute responsible for result of aid case in consequence of his absence from the Court when the said case is called up for hearing or for any negligence of said advocate or his substitute.

And I/We undersignd to hereby agree that in the event of the whole or one part of the fees agreed by me/us to be paid to the Advocate remaining unpaid. He shall be entitled to withdraw from the prosecution of the said case until the same is pad-up. If any costs are allowed for an adjournment the Advocate would be entitled to the same.

In the witness where of I/We do hereby set my/our hands to these presents of which have been understood by me/us this 3rd of January, 2025


Advocate


Client

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Surender Soni <soni.surenderk13@gmail.com>

Reply on behalf of Respondents no. 26,38,39,45,49,57,90 in case no. OA No. 582/2024

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1 message

Surender Soni <soni.surenderk13@gmail.com>
To: pulkit Kapoor099@gmail.com

Wed, Jan 22, 2025 at 3:33 PM

Rakesh Kumar versus The Union Of India pending Before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.


We refer to the matter above and confirm that we act for Respondents no. 26,38,39,45,49,57,90 in this matter.

The O.A. mentioned above is listed for hearing on 17-2-2025 at 10.00 am to answer the application and to file the written statement.

(Note: Pdf of Written Statement along with copy of documents is also attached with this email.)

Regards,

Attachments below:

 Respondent 57_compressed_compressed.pdf

 Respondent 90_compressed.pdf


5 attachments

 **Respondent 26.pdf**
5742K

 **Respondent 38.pdf**
5536K

 **Respondent 39.pdf**
6346K

 **Respondent 45.pdf**
5315K

 **Respondent 49_compressed.pdf**
2594K